

3. Shri Prakash Singh Badal, Chief Minister, Punjab.
4. Shri M. G. Ramachandran, Chief Minister, Tamil Nadu.
5. Shri, B. Sivaraman, Member, Planning Commission.
6. Shri Mangal Deo, M.P.
7. Shri Kunwar Mahmood Ali Khan, M.P.
8. Shri Annasaheb P. Shinde, M.P.
9. Shri E. M. S. Namboodripad, Trivandrum.
10. Shri S. K. Dey, New Delhi.
11. Shri Sidharaj Dhadha, Jaipur.
12. Prof. Iqbal Narain, University of Rajasthan, Jaipur.
13. Shri Vallabhbai Patel, President, Zila Panchayat, Rajkot.

3. The Committee would have the following terms of reference:

(1) To review the existing situation regarding democratic decentralisation in the States and the Union Territories, and the working of the Panchayati Raj institutions from the district to the village levels, so as to identify shortcomings and defects. In particular, to examine the working of these institutions in respect of—

(a) mobilisation of resources;

(b) planning and implementation of schemes for rural development in an objective and optimal manner, and in looking after the interests of the weaker sections of society.

(2) To examine the methods of constituting the Panchayati Raj institutions, including the system of elections, and to assess their effect on the performance of the Panchayati Raj system.

(3) To suggest the role of Panchayati Raj institutions, and the objectives which could be attained through them, for integrated rural development in the future.

(4) To suggest measures for re-organising the Panchayati Raj System, and removing the shortcomings and defects, with a view to enable these institutions to fulfil their future role.

(5) To recommend the form and content of the relationship that should exist between the Panchayati Raj institutions, the official administrative machinery, and the co-operative and voluntary institutions involved in rural development.

(6) To make such other recommendations, including those on financial matters, as may be necessary to ensure adequate availability of funds for the discharge of the responsibilities that may be entrusted to the Panchayati Raj institutions.

4. The Committee should complete its inquiry and submit its report within a period of six months and may also submit an interim report, if it deems it necessary, or if so required by Government.

5. Secretarial and other assistance to the Committee would be provided by the Department of Rural Development in the Ministry of Agriculture and Irrigation.

R. C. BHARGAVA,
Joint Secretary to the Cabinet.

12.16 hrs.

PAPERS LAID ON THE TABLE

STATEMENT OF DELAY IN LAYING ON THE TABLE ANNUAL REPORTS AND ACCOUNTS OF AGRO-INDUSTRIES CORPORATIONS OF SOME STATES.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table a statement (Hindi and English versions) showing reasons why the Annual Reports and Accounts of the Agro-Industries Corporations in the States of Andhra Pradesh, Assam, Bihar, Gujarat,

Haryana, Jammu and Kashmir, Karnataka, Kerala, Madhya Pradesh, Orissa, Punjab and West Bengal for the years mentioned in the statement could not be laid within the stipulated period of 9 months after the close of the accounting year. [Placed in Library. See No. LT-1316/77]

CERTIFIED ACCOUNTS OF INDIAN INSTITUTE OF TECHNOLOGY, KANPUR FOR 1974-75, ANNUAL REPORTS, ETC. OF INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR, BOARD OF TRUSTEES OF INDIAN MUSEUM, CALCUTTA FOR 1976-77, ETC. ETC.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER) : I beg to lay on the Table—

(1) A copy of the Certified Accounts (Hindi* version) of the Indian Institute of Technology, Kanpur, for the year 1974-75 along with the Audited Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT-1317/77].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1976-77.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1976-77. [Placed in Library. See No. LT-1318/77].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Trustees of the Indian Museum, Calcutta for the year 1976-77 together with the Audited Accounts. [Placed in Library. See No. LT-1318/77].

(ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report. [Placed in Library. See No. LT-1319/77].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1976-77 together with the Audited Accounts, under rules 41(d) and 42 of the Memorandum of Association and Rules of the Foundation.

(ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report. [Placed in Library. See No. LT-1320/77].

SUGAR (PRICE DETERMINATION FOR 1976-77 PRODUCTION) 2ND AMDT. ORDER, 1977 AND CERTIFIED ACCOUNTS OF ANIMAL WELFARE BOARD, MADRAS FOR 1975-76

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SNGH) : I beg to lay on the Table—

(1) A copy of the Sugar (Price Determination for 1976-77 Production) Second Amendment Order, 1977 (Hindi and English versions) published in Notification No. G.S.R. 556(E) in Gazette of India dated the 8th August, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1321/77].

(2) A copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1976-77 and the Audit Report thereon, under sub-rule (4) of Rule 24 of the Animal Welfare

*The English version of the document was laid on the Table on the 8th August, 1977.